

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 7380 OF 2001

VALLIAMMAL & ORS.

Appellant (s)

VERSUS

M.A.K. GOPAL & ORS.

Respondent(s)

(With office report)

Date: 17/07/2008 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. MATHUR

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Appellant(s)

Mr. V. Prabhakar, Adv.

Mr. Ramjee Prasad, Adv.

Mrs.Revathy Raghavan,Adv.

For Respondent(s)

Mr. R. Nedumaran,Adv.

UPON hearing counsel the Court made the following
ORDER

The appeal is disposed of in terms of the signed order.

(Sukhbir Paul Kaur)
Court Master

(Vijay Dhawan)
Court Master

(Signed Order is placed on the file)
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.7380 OF 2001

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M.A.K. GOPAL & ORS.

Respondent(s)

ORDER

We have heard learned counsel for the parties.

This appeal by special leave is directed against the judgment dated 23rd March, 2001 in S.A. No.1756 of 1986 passed by the High Court of Madras.

Having regard to the facts and circumstances of the case, we are not inclined to interfere in this appeal.

However, the High Court while exercising its jurisdiction has granted a sum of Rs.7,500/- by way of compensation for the loss of the area. Since the matter has been pending before us and the money value

...2/-

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has accelerated, we increase the amount to Rs.15,000/- (Rupees fifteen thousand only). The respondent shall pay a sum of Rs.15,000/- to the appellant within one month from today.

With the aforesaid modification this appeal is disposed of.

.....J.
(A.K.MATHUR)

.....J.
(DALVEER BHANDARI)

New Delhi,
July 17, 2008